GOVERNMENT OF NCT OF DELHI DELHI DISASTER MANAGEMENT AUTHORITY

No. F.39/DDMA/COVID-19/2020/ 2-2-7

Dated: 12.06.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, Delhi Disaster Management Authority has issued Order No. 212 dated 01.06.2020 with regard to extension of lockdown in Containment Zones upto 30.06.2020 and Phased Re-opening (Unlock-I), in pursuance of Ministry of Home Affairs, Govt. of India Order No.40-3/2020-DM-I(A) dated 30th May 2020.

And whereas, movement of individuals was strictly prohibited between 9 PM and 5 AM as per the guidelines contained with DDMA Order No.212 dated 01.06.2020 mentioned above.

And whereas, Ministry of Home Affairs, Govt. of India, vide DO letter No. 40-10/2020-DM-I(A) dated 12.06.2020 has informed that it has come to notice that some States/UTs are also restricting movement of persons and vehicles plying on highways between 9 PM and 5 AM, which is hindering their smooth passage and has clarified that purpose of restricting movement of individuals between 9 PM and 5 AM is primarily intended to prevent congregation of persons and to ensure social distancing. It has also been mentioned that this restriction does not apply to instances of loading/unloading of goods (as part of supply chains and logistics); buses carrying persons and trucks and goods carriers plying on State and National Highways; or persons travelling to their destinations after disembarking from buses, trains and flights.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs all concerned authorities not to prevent such movement as mentioned above and all District Magistrates and District DCPs to ensure compliance of the same.

(Vijay Dev) Chief Secretary, Delhi

Copy for compliance to:

- All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Government of NCT of Delhi.
- 2. Commissioner of Police, Delhi
- 3. Chairman, New Delhi Municipal Council.
- 4. Pr. Secretary (I&P) for wide publicity in NCT of Delhi
- 5. Commissioner (South DMC/East DMC/North DMC).

- 6. CEO, Delhi Cantonment Board.
- 7. All District Magistrates of Delhi
- 8. All District DCPs of Delhi

Copy for kind information to:

- 1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
- 2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
- 3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
- 4. Secretary to Hon'ble Minister of Health, GNCTD.
- 5. Secretary to Hon'ble Minister of Revenue, GNCTD.
- 6. Secretary to Hon'ble Minister of Labour, GNCTD.
- 7. Secretary to Hon'ble Minister of Social Welfare, GNCTD.
- 8. Secretary to Hon'ble Minister of Food & Supply, GNCTD.
- 9. Addl. Chief Secretary (Home), Delhi
- 10. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD.
- 11. All members of State Executive Committee, DDMA, GNCTD.
- System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – ddma.delhigovt.nic.in.
- 13. Guard file.

AJAY BHALLA, IAS



गृह सचिव Home Secretary भारत सरकार Government of India North Block, New Delhi

D.O. No. 40-10/2020-DM-I(A)

12th June, 2020

Dear Chief Secretary,

Kindly refer to Ministry of Home Affairs (MHA) Guidelines for Phased Reopening (Unlock 1) issued vide Order No. 40-3/2020-DM-I(A) dated 30.05.2020.

- 2. The said guidelines provide that movement of individuals shall remain strictly prohibited between 9 PM and 5 AM throughout the country, except for essential activities. It has come to notice that some States/UTs are also restricting movement of persons and vehicles plying on highways between 9 PM and 5 AM, which is hindering their smooth passage.
- 3. I would like to clarify that the purpose of restricting movement of individuals, except for essential activities, between 9 PM and 5 AM, is primarily intended to prevent congregation of persons and to ensure social distancing. The restriction does not apply to instances of loading/unloading of goods (as part of supply chains and logistics); buses carrying persons and trucks and goods carriers plying on State and National Highways; or persons travelling to their destinations after disembarking from buses, trains and flights.
- 4. Accordingly, States/UTs are advised not to prevent such movement as mentioned above. Necessary instructions to this effect may please be issued to the district and local authorities.

With regards,

Yours sincerely,

(Ajay Bhalla)

To

The Chief Secretaries of all States